

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

14/11/2013

OA No. 771/2013

Mr. P.N. Jatti, counsel for the applicant.

Heard learned counsel for the applicant. He submits that the Director General Post to whom representation of the applicant dated 04/01/2010 has been submitted (Annexure-A12) is also the Ex-officio Secretary to the Government of India, Department of Post, New Delhi.

He prayed that the respondents No. 1 be directed to consider and decide the representation of the applicant dated 04/01/2010 (Annexure-A12) expeditiously.

In the interest of justice the respondents No.1 is directed to consider and decide the representation of the applicant dated 04/01/2010 (Annexure-A12) according to the provisions of law expeditiously but not beyond a period of three months from the date of the receipt of the copy of this order by a speaking and reasoned order.

The applicant is at liberty that in case he is aggrieved by the decision of the respondent No. 1 he can file fresh O.A.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

Vv